

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2499

ANSWERED ON:16.08.2011

CRIME AGAINST WOMEN AND CHILDREN

Chowdhury Shri Adhir Ranjan; Das Shri Bhakta Charan; Dhurve Jyoti; Dubey Shri Nishikant ; Haque Shri Sk. Saidul; Jaiswal Shri Gorakh Prasad ; Kashinath Shri Taware Suresh; Mahajan Smt. Sumitra; Maharaj Shri Satpal; Mahto Shri Baidyanath Prasad; Mcleod Smt. Ingrid; Naik Dr. Sanjeev Ganesh; Naranbhai Shri Kachhadia; Patil Shri Sanjay Dina ; Rao Shri Kavuri Samba Siva; Sampath Shri Anirudhan; Singh Shri Ganesh; Singh Shri Radha Mohan; Yadav Shri M. Anjan Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crime against women and children has shown an upward trend in the country during the last few years;
- (b) if so, the total number of such cases reported/registered during the year 2010 and 2011, crime-wise including eve-teasing, sexual harassment, dowry death, murder, rape, gang-rape, molestation, kidnapping etc., State-wise;
- (c) the total number of accused arrested, convicted, cases solved/unsolved and the steps taken to solve all the cases alongwith action taken against the accused during the said period, State-wise;
- (d) whether the Government has conducted any study to assess the factors behind the increase; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): As per the input provided by the National Crime Records Bureau (NCRB) with regard to cases of crimes against Women and Children along with arrested, convicted, cases solved/unsolved are given in Annexure I and Annexure II respectively. Details of 2010 and 2011 are currently not available. The Government has not conducted any specific study.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 and dated 14th July, 2010 to all State Governments/UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, improve the quality of investigations, minimize delays in investigations of crime against women and children, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centers. Majority of the States/UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila/children help desk' at police station level. Ministry of Home Affairs has also sanctioned a comprehensive scheme "strengthening law enforcement response in India against trafficking in persons through training and capacity building" wherein it is proposed to establish 335 Anti Human Trafficking Units (AHTUs) throughout the country and impart training to 10,000 police officers through Training of Trainers (TOTs) in three years. Ministry of Home Affairs has released funds as first installment amounting to Rs. 8.72 crores to all the State Governments for establishment of 115 Anti Human Trafficking Units. All the States have received funds.